IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.75798 of 2015 &
Service Tax Appeal No.75870 of 2015 &

(Arising out of Order-in-Original No.01/Commr./ST-II/Kol/2015-16 dated 29.04.2015 passed by Commissioner of Service Tax, Kolkata)

M/s George Telegraph Training Institute
31A, S.P.Mukherjee Road, Kolkata-700025
Commissioner of Service Tax, Kolkata
180, Shantipally, Rajdanga Main Road, Kolkata-700107

Appellant

VERSUS

Commissioner of Service Tax, Kolkata
180, Shantipally, Rajdanga Main Road, Kolkata-700107
M/s George Telegraph Training Institute
31A, S.P.Mukherjee Road, Kolkata-700025

Respondent

APPERANCE :
Shri Sidhant Goyal, Advocate for the Appellant
Shri S.S.Chattopadhyay, Authorized Representative for the Respondent

CORAM:
HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.75178-75179/2024

DATE OF HEARING : 08 .02.2024
DATE OF DECISION : 08.02.2024

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn and the appeal filed by the Revenue is also disposed off.

(Pronounced in the open court)

(Ashok Jindal)
Member (Judicial)

(K.Anpazhakan)
mm **Member (Technical)**